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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 190/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Sandeep Sandhu SPA of
Mr. Kuldeep Singh Sandhu
V/s.
Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN P. SHAH	Advocate	Petitioner	}
2.	MOIZ RAFIQUE	Advocate	Petitioner	
3.	NAVIN PATWA WITH RITU SHAH FOR THAKKAR AND PATWA	SR. ADV ADV.	Resp.	
4.	Umesh Ved	PCS	Applicant	

ORDER

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Ishaan Shah present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin

Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent. Learned PCS Mr. Umesh Ved present for Intervener.

Written submissions filed by Petitioner.

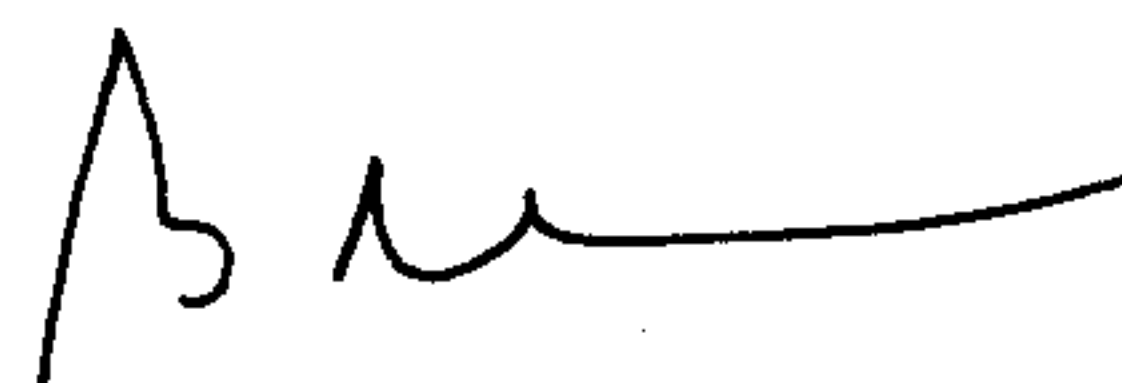
Heard arguments of learned PCS for Intervener, arguments of learned Counsel for Operational creditor/ Petitioner and arguments of learned Counsel for Respondent.

Order reserved.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 1st day of February, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL